

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1702
ANSWERED ON 13.03.2025**

**LEGAL OR JUDICIAL PROCEEDINGS AGAINST PUBLIC OFFICIALS
OR AGENCIES**

1702. SHRI HARIS BEERAN:

Will the Minister of Law and Justice be pleased to state:

- (a) the number of cases in the last five years where CAG audit findings have led to legal or judicial proceedings against public officials or agencies;
- (b) the measures being implemented to strengthen legal compliance and accountability mechanisms based on audit findings from CAG reports; and
- (c) whether there are plans to amend the legislation to enhance the enforcement of CAG recommendations across Ministries and States?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) The data regarding CAG audit findings that have led to legal or judicial proceedings against public officials or agencies are held by the concerned Ministries/Departments of the Union or the State Governments and other authority/body audited by CAG.

- (b) It is up to the concerned Ministries/Departments of the Union or the State Governments and other authority/body audited by CAG to formulate and implement necessary measures to strengthen legal compliance and accountability mechanisms based on audit findings from CAG reports.
- (c) Currently, there is no proposal from the CAG to amend the legislation.
